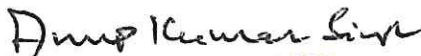


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF THE CORPORATE DEBTOR M/S ATTIVO
ECONOMIC ZONE (KOLKATA) PRIVATE LIMITED
CP(IB) No. 187/KB/2024 (Admitted)**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Attivo Economic Zone (Kolkata) Private Limited
2.	Date of incorporation of corporate debtor	27 th November 2007
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U34105WB2007PTC120650
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 709, 7th Floor, Merlin Infinite, DN-51, Sector-V, Salt Lake City, Kolkata-700091, Bidhan Nagar CK Market, North 24 Parganas, Saltlake, West Bengal, India, 700091
6.	Insolvency commencement date in respect of corporate debtor	Date of CIRP Commencement: 19:03.2026 Date of Appointment of IRP- 25.03.2026
7.	Estimated date of closure of insolvency resolution process	21.09.2026 180 days starting from the date of appointment of the Interim Resolution Professional.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar Singh IBBI/IPA-001/IP-P00153/2017-2018/10322 AFA Valid till: 30/06/2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, Flat 4A, Bidyaraj Niket, 22/28A, Manohar Pukur Road, Near Deshapriya Park, Kolkata, West Bengal, 700029. Email: anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029. Email: attivoeconomic.sipl@gmail.com
11.	Last date for submission of claims	08.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and	a) Web Link: https://www.ibbi.gov.in/home/downloads


ANUP KUMAR SINGH
INSOLVENCY PROFESSIONAL
IP Registration No.- IBBI/IPA-001/IP-P00153/
2017-2018/10322

b) Details of authorized representatives are available at:	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029. Email: attivoeconomic.sipl@gmail.com b) NA
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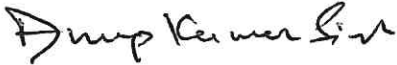
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **M/s. Attivo Economic Zone (Kolkata) Private Limited** on 19.03.2026, however the order for appointed of IRP was passed by NCLT on 25.03.2026.

The creditors of **M/s. Attivo Economic Zone (Kolkata) Private Limited** (Corporate Debtor) are hereby called upon to submit their claims with proof on or before **08.04.2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.



ANUP KUMAR SINGH
INSOLVENCY PROFESSIONAL
IP Registration No.- IBBI/IPA-001/IP-P00153/
2017-2018/10322

Sd/-

Mr. Anup Kumar Singh

Interim Resolution Professional

IBBI/IPA-001/IP-P00153/2017-2018/10322

AFA Valid till: 30/06/2027

Date and Place: 31st March, 2026, Kolkata

पंजाब नैशनल बैंक **pnb** **punjab national bank** **E-AUCTION SALE NOTICE**
(भारत सरकार का उपक्रम) (Govt. of India Undertaking)

(A Government of India Undertaking)
SAM DEPARTMENT, CIRCLE OFFICE : KOLKATA - WEST
United Tower, 4th Floor, 11, Hemanta Basu Sarani, Kolkata - 700 001, Email ID : cokolwestsam@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
LAST DATE & TIME FOR SUBMISSION OF EMD AND DOCUMENTS

PROPERTY AT LOT (MENTIONED BELOW)	LAST DATE OF BID SUBMISSION	TIME UP TO
Property No. 1 to 7	Online : 17.04.2026	Up to 3.00 P.M.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged / charged to the Secured Creditor, the Constructive / Physical / Symbolic Possession of which has been taken by the Authorized Officer of the Bank / Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit (EMD) will be as mentioned in the table below against the respective properties.

The Sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://baanknet.com>). The General Public is invited to bid either personally or by duly authorized agent.

SCHEDULE OF THE SECURED ASSETS			
Sl. No.	A) Name of the Branch B) Name of the Account C) Borrower / Guarantor Name	Description of the Immovable Properties Mortgaged / Owner's Name	a) Dt. of Demand Notice b) Outstanding Amount c) Possession Date
1.	A) B.O. : Uluberia (158320) B) SOMNATH SADHUKHAN C) Borrowers : 1. Sri Somnath Sadhukhan 2. Smt. Aloka Sadhukhan.	Equitable Mortgage of land with a 5 storied building situated at L.R. - Dageswar, J.L. No. 108, R.S. Dag No. 1563, L.R. - Fug No. 1525, R.S. Khatian No. 728, L.R. Khatian No. 4475, 4477 under ADSR Uluberia, DSR - Howrah, under UMC Ward No. 20, P.S. - Uluberia, Dist - Howrah, vide (1) Sale Deed No. -14127 of 2016, Flat measuring 500 Sq. Ft. (Without Garage Space) of Super Built Up area (Covered area 146.56 Sq. Ft.) Property stands in the name of Mr. Somnath Sadhukhan. (Under Symbolic Possession)	A) 20.09.2023 B) Rs. 16,12,786.00 as on 31.08.2023 along with further interest all other applicable charges and expenses thereon. C) 25.06.2025
2.	A) B.O. : Chowringhee (048920) B) NILADRI SEKHAR ROY C) Borrowers : 1. Mr. Niladri Sekhar Roy 2. Mrs. Tanuja Roy Mondal	Equitable Mortgage of one self contained residential Flat No. C (North-West) side on the third floor, measuring 545 Sq.ft. super built up area, consisting 1 Bedroom, 1 Kitchen, 1 Drawing cum Dining, 1 Toilet, of the G+4 storied building with Tiles floor, under Barasat Municipality being under Holding No. 658, Krishnanagar Road, Kolkata - 700 125, Ward No. 3, with undivided proportionate and impartibly share with all common facilities and interest of the schedule Bastu land measuring 04 cottahs land more or less together with G+4 storied building thereon situated at Mouza - Noapara, P.S. - Barasat, Touzi No. 146, J.L. No. 83, Re Sa No. 137, covered C.S & R.S. Khatian No. 492 under C.S. & R. S. Dag No. 207, Ward No. 3, under Holding No. 658, Krishnanagar Road under Barasat Municipality, District - North 24 Parganas, A.D.S.R. Barasat. Property stands in the name of Niladri Sekhar Roy. (Under Symbolic Possession)	A) 24.01.2025 B) Rs. 9,79,261.22 as on 31.01.2025 along with further interest all other applicable charges and expenses thereon. C) 29.04.2025
3.	A) B.O. : Uluberia (158320) B) RABIN PATRA C) Borrower : Shri Rabin Patra Guarantor : Shri Biren Patra	Equitable mortgage of all that piece and parcels of Bastu Land measuring about 06 Decimals measured in R.S. Dag No. 1893, corresponding to L.R. Dag No. 1713 appertaining to Old Khatian No. 1404, L.R. Khatian No. 2741 within Mouza - Kalyanpur, J.L. No. 14, P.S. - Bagnan, Dist - Howrah vide original Registered Deed of Gift No. 08829 of the year 2012, registered in Book No. 1, CD Volume No. 25, Pages from 923 to 933 of D.S.R. - Howrah. The Property is in the name of Shri Rabin Patra. (Under Symbolic Possession)	A) 11.02.2025 B) Rs. 12,25,772.13 as on 31.01.2025 along with further interest all other applicable charges and expenses thereon. C) 25.06.2025
4.	A) B.O. : New Market (010720) B) PRODIP BISWAS C) Borrower : Shri Prodip Biswas	Equitable Mortgage of Flat being No. AC-12/B on the 4th Floor, Phase-II at Premises No. AC-12/B, Aravindika, Krishnapur, Kolkata - 700 102 known as "Sarallia Abasan" situated under Mouza - Krishnapore, J.L. No. 17, R.S. Dag No. 180, Touzi No. 228/229, C.S. Dag No. 5419, R.S. Dag No. 3393/4668, 4666, 4667, C.S. Khatian No. 1060, R.S. Khatian No. 1095, P.S. - Rajarhat under Rajarhat-Gopalpur Municipality in the District of North 24 Parganas vide Sale Deed No. I-4338 for the year 2008 measuring 650 Sq.ft. The Property is in the name of Shri Prodip Biswas. (Under Symbolic Possession)	A) 10.02.2025 B) Rs. 4,98,916.00 as on 31.01.2025 along with further interest all other applicable charges and expenses thereon. C) 12.06.2025
5.	A) B.O. : Uluberia (158320) B) SOUMITRA ADAK C) Borrowers : 1. Shri Soumitra Adak 2. Shri Sukumar Adak 3. Smt. Mamata Adak	All that piece and parcel of Bastu land measuring 1918 Sq.ft. more or less (4% Satak (Decimals) more or less), alongwith building lying and situated in Mouza-Lalibpur, J.L. No. 86, RS Khatian No. 86, comprised in LR Khatian No. 1365, LR Dag No. 681 under P.S. - Uluberia, A.D.S.R. & P.S. - Uluberia, District - Howrah, Deed No. I-975/1993 recorded in Sub Registrar office of Mouza - Sukumar Adak, Page 75-82, in the name of Sukumar Adak & Mamata Adak (both since Deceased, represented by Soumitra Adak, Son & other Legal Heirs) (Under Symbolic Possession)	A) 29.05.2023 B) Rs. 20,46,168.00 as on 29.05.2023 along with further interest all other applicable charges and expenses thereon. C) 08.08.2023
6.	A) B.O. : New Market (010720) B) FABCON ENGINEERS C) Proprietor : Mr. Swapan Kumar Mukhopadhyay alias Mukherjee	Equitable Mortgage of Flat property measuring about 526 Sq.ft. more or less under Mouza - Behala (erstwhile Bhagatapur), J.L. No. 2, CS Dag No. 7552 & 7551 under CS Khatid No. 1674 & 291 new Dag No. 7551 and 7551/7650 under Khatian No. 4882, 4883, 4884, 7281 & 7283 within Behala P.S., under KMC Ward No. 120 having mailing address Flat No. 15, 3rd Floor, Durga Apartment, (Premises No. 317) 101, Satyraj Roy Road, P.S. - Behala, Kolkata - 700 034. Property stands in the name of Mr. Swapan Kumar Mukhopadhyay alias Mukherjee, S/o. Late Kail Prasad Mukherjee. (Under Symbolic Possession)	A) 29.09.2021 B) Rs. 12,86,049.51 as on 31.08.2021 along with further interest all other applicable charges and expenses thereon. C) 08.03.2022
7.	A) B.O. : Shakespeare Sarani (067320) B) LOKENATH DECORATORS C) Proprietor : Shri Ashim Dey	Equitable Mortgage of Land and Building situated at Premises No. 154, Satin Sen Nagar, P.S. - Baranagar, North 24 Pargana, Kolkata - 700 108 under Ward No. 1 of Baranagar Municipality, bearing C.S. Dag No. 361, LOP No. 154, J.L. No. 9, Holding No. 1038, Mouza - Noapara, Land measuring 02 Cottah & 04 Chittaks with built-up area at Ground Floor 1033 Sq.ft. & 1st Floor 1003 Sq.ft. The Property is in the name of Shri Subodh Kumar Dey, Purnima Dey (Legal Heirs of Registered Owner) (Under Symbolic Possession)	A) 02.07.2016 B) Rs. 18,17,924.00 as on 02.07.2016 along with further interest all other applicable charges and expenses thereon. C) 19.01.2017

TERMS AND CONDITIONS OF E-AUCTION SALE :-

- The auction sale will be "online through e-auction" portal <https://baanknet.com>
- The intending Bidders/Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 17.04.2026 upto 3.00 P.M. before the e-Auction Date and time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before aucton.
- Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 modes i.e. NEFT / Cash / Transfer (After generation of Challan from (<https://baanknet.com>)) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled / Commercial Bank, however for Cash/ Transfer the bidder has to visit Punjab National Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
1. Third Floor, (VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala Estate, Mumbai - 400 037 (Helpdesk Number +91 82912 20220, Email ID: support.BAANKNET@psballiance.com). The intending Bidders / Purchasers arerequired to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration / training on the e-Auction portal.
- The Sale Notice containing the General Terms and Conditions of Sale is available/ published in the following websites/ web page portal. (1) <https://baanknet.com> (2) www.pnbindia.in
- The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on operational part of e-Auction related to this e-Auction from e-auction portal (<https://baanknet.com>).
- The intending Bidders / Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet. Only after having sufficient EMD in his Wallet, the interest bidder will be able to bid on the date of e-auction.
- Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding.
- During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid must be of Rs. 10,000.00 to the last higher bid of the bidders Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of ten minutes to the last highest bid, the e-auction shall be closed.
- It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction and follow them strictly. In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-Auction Service Provider (<https://baanknet.com>). Details of which are available on the e-Auction portal.
- After finalization of e-Auction by the Authorized Officer, only successful bidder will be informed by our above referred service provider through SMS / e-mail. (On mobile no/ email address given by them/ registered with the service provider).
- The secured asset will not be sold below the reserve price. As per rules, the Bidding shall start from one notch higher than the Reserve Price.
- The successful bidder shall have to deposit 25% (twenty-five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid, within 15 days from the date of Confirmation of Sale by the Bank, in the form of Banker's Cheque/ Demand Draft issued by a Scheduled Commercial Bank drawn in favor of "The Authorized Officer, Punjab National Bank, A/c (Name of the A/c) Payable at KOLKATA. In case of failure to deposit the amount as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.
- Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75 % of the bid amount/full deposit of BID amount.
- The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjour/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final, at any stage.
- In case any dispute or litigation or an adverse order passed by an appropriate court or tribunal etc. or for any reason whatsoever, Bank decides to return the money to the Bidder's, no interest shall be paid for the period the amount is kept with the Bank. The decision of the Authorized Officer is final in this regard.
- The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the act.
- The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspects the property in consultation with the dealing official as per the details provided.
- All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
- The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
- It is open to the Bank to appoint a representative and make self-bid and participate in the auction.

For detailed terms and conditions of the Sale, please refer to <https://baanknet.com> & www.pnbindia.in

STATUTORY SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT, 2002.

Date : 31.03.2026
Place : Kolkata

Authorized Officer
Punjab National Bank

DCB Bank Ltd. **DCB BANK**
Registered Office : 6th Floor, Tower A, Peninsula Business Park, Kemuncipal Bapat Marg, Lower Parel, Mumbai - 400013

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrowers and Co-Borrowers) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The Bower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 on 28th March, 2026.

The Borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets

Demand Notice Dated :	16-10-2025
Name of Borrower(s) and Co-borrower(s) :	LATE MR. RANJIT ROY REPRESENTED BY HIS KNOWN AND UNKNOWN LEGAL HEIRS INCLUDING MRS. MINU ROY AND MRS. MINU ROY
Loan Account Number :	DAIBSL00606457
Total Outstanding Amount :	Rs. 7,51,986.00 (Rupees Seven Lakh Fifty One Thousand Nine Hundred Eighty Six Only) as on 16th October, 2025
Description of the Immovable Property - ALL THAT PIECE OR PARCEL OF THE LAND MEASURING 21/3, KATHAS, RECORDED IN R. S. KHATAN NO. 899 CORRESPONDING TO L. R. KHATAN NO. 4138, APPERTAINING TO AND FORMING PART OF R. S. PLOT NO. 383 CORRESPONDING TO L. R. PLOT NO. 938, SITUATED WITHIN MOUZA - KHARIA, J. L. NO. 7, R. S. SHEET NO. 27 CORRESPONDING TO L. R. SHEET NO. 27, PARGANA, BAIKUNTHAPUR, WITHIN THE LIMITS OF GRAM PANCHAYAT AREA, PHOCE STATION - KOTWALI, SUB DIVISION JALPAIGURI, B. L. & L. R. O. SADAR JALPAIGURI, DISTRICT SUB REGISTRAR JALPAIGURI, DISTRICT - JALPAIGURI WITHIN THE STATE OF WEST BENGAL THE SAID LAND WITH STRUCTURE IS BUTTED AND BOUNDED AS FOLLOWS - NORTH : LAND OF AMAL BARMAN AND 8 FEET WIDE NON-METAL ROAD; SOUTH : LAND OF SRI RANJIT ROY; EAST : LAND OF TARAKANTA ROY; WEST : LAND OF JITENDRA NATH BARMAN. (The Secured Assets)	
Demand Notice Dated :	02-01-2026
Name of Borrower(s) and Co-borrower(s) :	MRS. PAMPI SARKAR and MR. NEMAI KARMAKAR
Loan Account Number :	DRHLSL00603093
Total Outstanding Amount :	Rs. 25,06,021.00 (Rupees Twenty Five Lakh Six Thousand Twenty One Only) as on 01st January 2026
Description of the Immovable Property - ALL THAT PIECE AND PARCEL OF PROPERTY HAVING MEASURING 0.16 ACARE OR 16 DECIMALS RECORDED IN R. S. KHATAN NO. 726 CORRESPONDING TO L. R. KHATAN NO. 1585, R. S. PLOT NO. 476 CORRESPONDING TO L. R. PLOT NO. 1045 FOR THE LAND MEASURING 0.12 ACARE AND R. S. PLOT NO. 476/1875 CORRESPONDING TO L. R. PLOT 1046 FOR THE LAND MEASURING 0.04 ACARE, TOTAL MEASURING 0.16 ACARE, SHEET NO. 02, J. L. NO. 08, SITUATED AT MOUZA - MANDALGHAT, MANDALGHAT GRAM PANCHAYAT, JALPAIGURI WHICH IS BOUNDED AS UNDER - EAST : LAND OF SHRI ALLOYDEY, WEST : LAND AND HOUSE OF WANJAN KUMAR SEN, NORTH : LAND AND HOUSE OF SONATA HAQUE, SOUTH : 110 FEET, WIDE PUCCA P. W. D. ROAD. (The Secured Assets)	
Date :	31st March, 2026
Place :	Jalpaiguri
For DCB Bank Ltd.	Authorized Officer

SAGAROSH (INDIA) LIMITED
CIN: L72200TG1998PLC02322

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to Securities and Exchange Board of India (SEBI) Circular No(s). SEBI/HO/MIRSD/MISD-PoD/PCIR/2025/97 dated July 02, 2025 and HO/38/13/11/2026-MISD-PoD/13750/2026 dated January 30, 2026, shareholders of the Company are hereby informed that a Special Window has been opened for a period of one more year from February 05, 2026 to February 04, 2027 to facilitate re-pledgement of transfer requests of physical shares.

The facility is available for re-pledgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 and rejected/returned/attended due to deficiency in the documents/process/otherwise.

During this period, the securities that are re-pledged for transfer (including those requests that are pending with the listed Company/ RTA, as on date) shall be issued only in demat form. Due process shall be followed for such transfer-cum-demat requests.

Investors who have missed the March 31, 2021 & January 06, 2026 deadlines for lodgement of transfer documents are encouraged to avail advantage of this opportunity by furnishing the necessary documents to the Company's Registrar & Transfer Agent M/s. Kfin Technologies Limited, Unit - Sagarosh (India) Limited, Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Santhosh Nagar, Serilingampally Mandal, Hyderabad - 500 032. Toll free No.: 1800-3994-001, e-mail: einwardrns@kfin.tech.com. For Sagarosh (India) Limited

Place: Hyderabad
Date: 30.03.2026
Company Secretary & Compliance Officer

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Eastern Region, Kolkata.

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of SKYCUBE NETWORKS PRIVATE LIMITED
(CIN: U72900WB2018PTC25414) having its registered office at 71, Park Street, Park Plaza (North Block), 7th Floor, Kolkata, West Bengal - 700016.

Notice is hereby given to the General Public that the Applicant proposes to make application to the Central Government (RD) under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary general meeting held on Friday, 27th March, 2026, to enable the Company to change its Registered office from "State of Maharashtra" to "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Eastern Region, Nizam Place, MSO Building, 3rd Floor, 234/4, A.J.C. Bose Road, Kolkata - 700020, West Bengal, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

71, Park Street, Park Plaza (North Block), 7th Floor, Kolkata - 700016, West Bengal.

For and on behalf of
Skycube Networks Private Limited
Sd/-
Mr. Kushagra Vashistha
Director
Date: 31st March 2026
DIN: 08880669

SREI
SREI INFRASTRUCTURE FINANCE LIMITED (SIFL)
CIN: U29219WB1985PLC055352
Registered Office: Vishwakarma, 86C, Tolsa Road (S), Kolkata-700046
Corporate Office: Unit No. 5C, 5th Floor, Sewa Tower, Plot No. 19, Sector 18, Udyog Vihar, Gurugram - 122015.
Website: www.srei.com; Email: corporate@srei.com

NOTICE

This is to inform the public in general and customers of Srei Infrastructure Finance Limited (SIFL) that the following Branch Office(s) of the Company will be closed by 30th June, 2026.

Branch Name	Address
Jamshedpur	GDR Sidhwa, Top Floor, N. Road, Bistapur, Jamshedpur, Pin - 831001
Vizag	Sri No. 1-83-18/11, MIG 76, Sector 3, MVP Colony, Sri Vatsala Building, DBS Bank, Opp. Laddu Gopal, Visakhapatnam - 530017
Goa	2011, Shiv Towers, 2nd Floor, Plot No. 14, Patto Plaza, Panaji, Goa - 403001.

In case of any queries regarding the proposed closure of the above mentioned Branch Office(s), you are requested to get in touch with Mr. Manoj Kumar, Company Secretary & CCO at email: secretarial@srei.com or send your queries to the Registered Office of the Company (Attn: Mr. Manoj Kumar, Company Secretary & CCO) as mentioned aforesaid within fourteen days of the date of publication of this notice.

s/d
Date : 31.03.2026
Place : Kolkata
Manoj Kumar
Company Secretary & CCO

"IMPORTANT"

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multibase
MULTIBASE INDIA LIMITED
Registered Office: 74/5-6, Damian Industrial Estate, Kadaiya, Nani Daman-396210 (UT); Tel: +91 260 6614 400 Fax: +91 260 2221 578
Email: compliance.officer@multibaseindia.com;
Website: www.multibaseindia.com • CIN: L01122DD1991PLC002959

NOTICE TO SHAREHOLDERS
SPECIAL REQUESTS FOR RE-LODGE MENT TO TRANSFER REQUESTS OF PHYSICAL SHARES

SEBI vide its Circular HO/38/13/11(2)2026-MISRD-PoD/13750/2026 dated January 30, 2026, has allowed the opening of another special window to facilitate transfer and dematerialization of shares held in physical form for a period of one year. The Members of the Company who wish to avail the opportunity are requested to submit the necessary documents with the Company's Registrar and Transfer Agent.

Window for re-ldgment of Transfer request	February 05, 2026, to February 04, 2027
Who can re-ldge the transfer requests?	Investor whose transfer deeds were executed prior to April 01, 2019 but were either not lodged for transfer or were lodged but subsequently rejected or returned due to deficiency in documents and whose original share certificate is available.
Procedure for re-ldgment of Transfer requests:	Submit the necessary original transfer documents, along with corrected or missing details and any other required documents to the Registrar and Transfer Agent, i.e., MUFG Intime India Private Limited (formerly Link Intime India Private Limited).
Postal address to send original documents:	MUFG Intime India Private Limited, C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083 Phone: 8108116767
For Any queries	Raise a service request at: https://web.in.mpmms.mufg.com/helpdesk/Service_Request.html Write to: compliance.officer@multibaseindia.com

The shares re-ldged for transfer shall be issued only in demat form and shall remain under lock-in for a period of one year from the date of registration of transfer, during which the shares cannot be transferred or pledged or marked under lien.

By Order of Board of Directors
For Multibase India Limited
Sd/-
Parmy Kamani
Company Secretary & Compliance Officer
M. No. ACS 27788

Date: March 31, 2026
Place: Mumbai

RGF CAPITAL MARKETS LIMITED
CIN: L67120WB1983PLC036113
Registered Office: 14, N. S. ROAD, 2ND FLOOR, KOLKATA, KOLKATA, West Bengal, India, 700001
Website: www.rgfcapitalmarkets.com Email: rgfcapital@gmail.com

CORRIGENDUM ADDENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING

This corrigendum cum Addendum is issued to amend, modify or clarify the Notice of Extra- Ordinary General Meeting dated March 10, 2026 for convening Extra-Ordinary General Meeting ('EGM') of the members of the Company scheduled to be held on Thursday, April 09, 2026 at the Registered office of the Company situated at 14, N.S. Road, 2nd Floor, Kolkata - 700001 at 03:00 P.M. The Corrigendum cum Addendum to the Notice of EGM has been sent to all the Members to whom Notice was sent on March 17, 2026 and dispatch of Corrigendum cum Addendum Notice has been completed on March 30, 2026. This Corrigendum cum Addendum Notice is available at the website of the Company at <https://www.rgfcapitalmarkets.com/preferential-issue-2026.php> and on website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and CSE India at <http://www.cse-india.com/>. Except as detailed in the corrigendum, all other terms and contents of the Notice of Extra Ordinary shall remain unchanged.

For, RGF CAPITAL MARKETS LIMITED
Sd/-
SAGAR MAL NADIA
Managing Director
DIN: 00307611

Date: 30-03-2026
Place: Kolkata

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Hon'ble Regional Director, Eastern Region in the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of Keertana Finserv Limited having its registered office at 41, 9th Floor, Office No. 919, 4A, Regus Grandeur, Abanindra Nath Thakursarani, PS Arcadia Central, Camac Street, Park Street, Kolkata, West Bengal, India, 700016.

(Applicant Company/Petitioner)

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary General Meeting held on 16th February 2026 to enable the company to change its Registered office from "State of West Bengal" to "State of Telangana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Eastern Region, Nizam Place, Corporate Affairs, Corporate Bhawan, 6th Floor Plot No. III/F/16, in AA-II/I Rajahat, New Town, Akandakeshari, Kolkata-700135 within fourteen days of the date of publication of this notice with a copy to the office company at its registered office at the address mentioned below:

9th Floor, Office No. 919, 4A, Regus Grandeur, Abanindra Nath Thakursarani, PS Arcadia Central, Camac Street, Park Street, Kolkata, West Bengal, India, 700016.

For and on behalf of the Applicant Keertana Finserv Limited.

Date: 30-03-2026
Place: Kolkata
Sd/- Padmaja Gangreddy
Managing Director, DIN: 00004842

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE CORPORATE DEBTOR M/S ATTIVO ECONOMIC ZONE (KOLKATA) PRIVATE LIMITED, CP(IB) No. 187/KB/2024 (Admitted)

RELEVANT PARTICULARS

1 Name of corporate debtor	Attivo Economic Zone (Kolkata) Private Limited
2 Date of incorporation of corporate debtor	27th November 2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4 Corporate Identity No./Limited Liability Identificaiton No. of corporate debtor	U34105WB2007PTC120650
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 709, 7th Floor, Marlin Infinite, DN-51, Sector-V, Salt Lake City, Kolkata-700091, Bidhan Nagar CK Market, North 24 Parganas, Saitlake, West Bengal, India, 700014
6 Insolvency commencement date in respect of corporate debtor	Date of CIRP Commencement: 19.03.2026 Date of Appointment of IRP: 25.03.2026
7 Estimated date of closure of insolvency resolution process	21.09.2026, 180 days starting from the date of appointment of the Interim Resolution Professional.
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar Singh IIBI/IPA-001/PP-00153/2017-2018/10322 AFA Valid till: 30/06/2027
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, Flat 4A, Bidyara Niket, 22/28A, Manohar Pukur Road, Near Deshpande Park, Kolkata, West Bengal - 700029. Email: anup_singh@stellarisinsolvency.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP Suite 1B, 1

